GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:724 ANSWERED ON:29.07.2010 DEVELOPMENT OF MYSORE AIRPORT Swamygowda Shri N Cheluvaraya Swamy

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Airports Authority of India (AAI) has taken up the development of Mysore Airport for ATR-72 type of aircraft operations in Phase-I;
- (b) if so, the present status of the work;
- (c) whether for Phase-II development, AAI has requested to provide additional 310 acres of land including diversion of NH-212 for future expansion plans for A-321 type of aircraft operations alongwith city side facilities and associated infrastructure;
- (d) if so, whether the Karnataka Government has requested the AAI to consider sharing 50 per cent of the land acquisition cost for taking up the expansion of the airport;
- (e) if so, whether the Union Government has considered the request of the Karnataka Government; and
- (f) if so, the time by which final decision in this regard is likely to be taken?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CMIL AVIATION (SHRI PRAFUL PATEL)

- (a): Yes, Madam.
- (b): Airports Authority of India (AAI) has completed construction of Runway 09/27 of dimension 1740m x 30m, apron and link taxiway with associated facilities in march 2008 for ATR 72 aircraft operation. Construction of Terminal Building, Technical block cum Control tower, Fire Station, etc. was completed in March 2010. Mysore airport was inaugurated on 15-05-2010.
- (c) & (d): Yes, Madam. Karnataka Government had requested AAI for sharing the cost.
- (e): AAI has not accepted the request of the State Government of Karnataka for cost sharing, because as per the MoU, signed between Government of Karnataka and AAI on 06-10-2005, further additional land required for expansion of Mysore Airport is to be acquired by Government of Karnataka (GoK) and transferred to AAI, free of cost and free from all encumbrances, Subsequent to the MoU Government of Karnataka has already handed over 188 acres of land free of cost to AAI, out of requisite 310 acres.
- (f): Not applicable.